

- (v) Cases awaiting sanction for launching prosecution I
- (vi) Cases closed after investigation I

- (c) if so, details thereof ; and
- (d) whether they are using brand names like Glaxo and Horlicks and continue to contravene Section 28 of FERA ?

Particulars of names and addresses of the parties and details of seizures made in the two cases ending in conviction and in the one case closed after investigation are given in the enclosed statement. It will not be appropriate to disclose the names and addresses of the parties and details of seizures in the remaining cases at this stage.

Statement

(i) Shri Lakshmi Kant Pandey r/o 6/1, Alapi Bagh, Allahabad is concerned as accused in one case in which search was made at his residence on 19-4-1977 and incriminating documents were recovered in respect of the allegation that he used a recommendatory letter with the forged signature of the Railway Minister to secure employment in Railways. Shri Lakshmi Kant Pandey was convicted in this case on 26-7-1977.

(ii) Amin Khan s/o Rashid Khan Resident of House No. 400/38, Mohalla Jhawai Tola Talaiya Biyawani, Lucknow was involved in a case of opium smuggling detected on 17-5-1977. 4.750 Kgs. of opium was recovered from him. He has since been convicted in court.

(iii) Shri Mahabir Prasad Gupta, Lower Division Clerk, Electrical Division No. 1, C.P.W.D., Delhi was involved in a case registered on the allegation that he had demanded and accepted a bribe of Rs. 10/- from a lift operator for expediting payment of his pending children allowance bill. Shri Mahabir Prasad Gupta's house searched on 27-5-1977 but nothing incriminating was recovered. The case was ultimately closed for want of evidence to establish any charge against Mahabir Prasad Gupta.

Illegal Import of Spares by the Britannia Biscuits Co. and Assembling those as Plants

571 SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRY be pleased to state :

(a) whether the Britannia Biscuits Co. illegally imported in knock-down conditions as spares and/or components and then assemble those as plants ;

(b) if so, whether they are producing far in excess of the licensing capacity whilst the wholly Indian owned Cos. have a large idle capacity ;

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI) : (a) A complaint has been received by the Chief Controller of Imports and Exports alleging that M/s. Britannia Biscuits Co. had imported machinery in knock-down condition under the description of spares or components. The allegation is being investigated by the Chief Controller of Imports and Exports.

(b) M/s. Britannia Biscuit Company operate three units manufacturing biscuits one each in Calcutta, Bombay and Madras. The units in Calcutta and Bombay are operated under Registration Certificates which do not specify the production capacity. The unit at Madras is run under Industrial Licence issued under the I(D&R) Act, 1951 for an annual capacity of 1200 tonnes for the manufacture of biscuits. The company has been producing biscuits in this unit in excess of the licensed capacity.

(c) Factory-wise details of production are indicated below :

Unit	Production (in metric tonnes)		
	1974	1975	1976
Bombay	7357	6630	8986
Calcutta	12140	14311	16658
Madras	6694	6979	7486

(d) M/s. Britannia Biscuit Company Ltd. are using the brand names 'Glaxo' and 'Horlicks' for the biscuits manufactured by them. The application of the Company under Section 28 of the Foreign Exchange Regulation Act in respect of brand name 'Horlicks' is presently under consideration of the Reserve Bank of India. As regards the use of the brand name of 'Glaxo' by the Company, it has been held by the Reserve Bank of India that this does not attract the provisions of Section 28 of the Foreign Exchange Regulation Act.